

Name of the corporate debtor: Ardent Masinibhily Private Limited													
Date of commencement of CIRP - 11/07/2023													
List of creditors as on 23/07/2026													
Operational creditors (Government Dues)													
													(Amount in ₹)
Sl. No.	Name of creditor	Details of claim received		Details of claim admitted					Amount of contingent claim	Amount of any mutual dues, that may be set-off	Amount of claim not admitted	Amount of claim under verification	Remarks, if any
		Date of receipt	Amount claimed	Nature of claim	Amount covered by security interest	Amount covered by guarantee	Whether related party?	% voting share in CoC					
1				-	-	-	-	-	-	-	-	23,60,461	As per Note Below
	Gram Panchayat	23-10-2023	2360461	-	-	-	-	-	-	-	-		
2				-	-	-	-	-	-	-	-	53,47,853	As per Note Below
	Employee's Provident Fund Organisation	31-07-2024	5347853	-	-	-	-	-	-	-	-		
				-	-	-	-	-	-	-	-	20,91,15,197	As per Note Below
3				-	-	-	-	-	-	-	-		
	Deputy Commissioner of State tax	26-07-2023	20,91,15,197	-	-	-	-	-	-	-	-		
	Total		21,68,23,511	-	-	-	-	-	-	-	-	21,68,23,511	-

Notes:
1. As per the NCLAT order dated 03.08.2023, there is a stay on the constitution of the Committee of Creditors. However, there is no stay on the Corporate Insolvency Resolution Process.
2. The claims are provisionally admitted on basis of preliminary verification based on the data / documents shared by the claimant and preliminary documents / data shared by SIBsD / erstwhile Promoter of Corporate Debtor. The RP has verified the claims and shared requisite queries with claimants / SIBsD for their responses, accordingly amount is kept under verification, the same will be updated / modified as and when clarification received from claimant / SIBsD / erstwhile Promoter of Corporate Debtor.